

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

OA No.1212/93

Date of Decision: 21.11.1996

BETWEEN

M.V. RAMANA

.. Applicant

Vs

1. Superintendent of Post Offices,
Vizianagaram Division,
Vizianagaram
2. Senior Superintendent of Post Offices,
Visakhapatnam
3. Superintendent of Post Offices,
Anallapalle, Visakhapatnam district .. Respondents

Counsel for the applicant: Mr. V. Venkata Ramana

Counsel for the Respondents: Mr. V. Bhimanna

CORAM

THE HON'BLE SHRI R. RANGARAJAN: MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESWAR: MEMBER (JUDL)

JUDGEMENT

(Oral order per Hon'ble Shri R. Rangarajan: Member (ADMN.)

Heard Mr. Ramana for the applicant and Shri Bhimanna for the respondents.

The applicant in this OA submits that he belongs to Konda Kapu community and in Visakhapatnam and Vizianagaram Districts the said community is recognised as Scheduled Tribe. He was appointed as EDDA on the basis of caste certificate submitted by him dated 25.9.85 (page-3). The caste certificate was submitted by him on 25.9.85 after he joined the EDDA post. He wrote the examination for the post of postman and qualified for the same. However the authorities asked him to produce a fresh caste certificate before sending him for training.

However he submitted the same 10 days after the starting of the training. In the meantime the original certificate Dt.25.9.85 submitted by the applicant while he was working as EDEA was located and was sent to Sr. Superintendent of Post Offices, Visakhapatnam. The respondents submit that the caste certificate submitted by him Dt.25.9.85 is being examined for its authenticity and he would be sent for training in the next session if his caste certificate is approved by the competent Government authority.

This OA is filed praying for direction to the respondents to send him for training and issue regular posting order as postman pursuant his qualifying the Postman examination, without insisting on production of fresh caste certificate with all consequential benefits.

When the OA was taken up today for hearing, the learned standing counsel placed before us the letter addressed to the Chief Postmaster General, A.P. circle by the Assistant Director, Office of the Postmaster General, Visakhapatnam wherein it is stated that the certificate produced by the applicant was a bogus one and that no such certificate was issued by the Sub-Collector, Paderu. In view of the above, the applicant has no locus standi for consideration in that selection against ST quota and for sending him for training on the basis of that selection. However the applicant has not been informed of the position. The respondents should send a suitable reply in this connection in regard to his caste as decided by the concerned State Government Authorities and also their reply in regard to

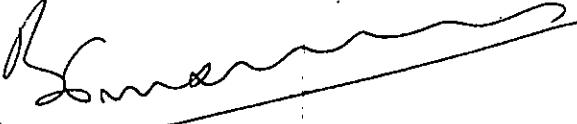
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his request for sending him for training so that the applicant may initiate appropriate action as is considered fit based on the ~~ir~~ advise received by him.

In view of what is stated above the OA is disposed of as above. No costs.

(The letter No.LC/33-iii/MVR dated 18.11.1996 is taken on record.)

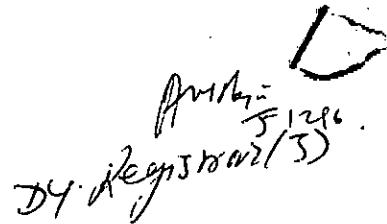

(B.S. JAI PARAMESHWAR)

MEMBER (JUDL.)

21.11.96


(R. RANGARAJAN)

MEMBER (ADMN.)


D.Y. Reginald (S)

Date: 21ST NOVEMBER 1996
Dictated in the open court

KSM

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Copy to:-

1. The Superintendent of Post Offices, Vizianagaram Division Vizianagaram.
2. Senior Superintendent of Post Offices, Visakhapatnam.
3. Superintendent of Post Offices, Anakkapalle, Visakhapatnam District.
4. One copy to Sri. V.Venkata Ramana, Advocate, CAT, Hyd.
5. One copy to Sri. V.Bhimanna, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

(20)

Open

07/12/93

Typed By
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Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)
Hon Mr. B.S. Jai Dhameshwar M.C.J.

DATED: 21/11/96

ORDER/JUDGEMENT
R.A.C.P./M.A.NO.

O.A.NO.

1212/93

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

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II COURT

